

(4) 5.9.1997

Head Shri P.G. Zare for the applicant.

Shri S.C. Dhawan for the respondents.

The Learned counsel for the applicant submits that the applicant has been taken on duty.

In the O.A., the applicant has challenged the termination order issued by the respondents, therefore, the learned counsel for the respondents submits that the O.A. has become infructuous, as the applicant has been taken on duty.

In the circumstances, nothing survives and the O.A. is dismissed as infructuous.

No order as to costs.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

R.S. Hegde
(R.S. Hegde)
M(J)

Order/Judgment (despatched
to Applicant/Respondent(s)
on 21/10/92)

27/10/92